

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP No.525/2015 in
OA No.829/2013

This the 21st day of July, 2016

Hon'ble Shri Shekhar Agarwal, Member (A)
Hon'ble Shri Raj Vir Sharma, Member(J)

1. Sh. Manohar Lal
S/o Sh. Arjun Lal,
Working as Head Reservation Clerk,
Under C.R.S. Shahdara, Delhi.
2. Sh. Vikram Singh,
S/o Sh. Amar Singh,
Working as Head Reservation Clerk
Under C.R.S., Old Delhi Reservation Office,
Delhi.
3. Sh. R. Rajak Dass,
S/o Sh. G. Rajak Dass,
Working as Head Reservation Clerk,
Under C.R.S./R.C.A. Building
Reservation Complex. Petitioners

(Through: Sh. Gaya Prasad)

Versus

Shri A K Puthia
General Manager
Northern Railway
HQ Office, Baroda House
New Delhi. ... Contemnor/Respondent

(By Advocate: Shri S M Arif)

ORDER (Oral)

Shri Shekhar Agarwal, Member(A):

This Contempt Petition has been filed for the alleged non-compliance of our order dated 22.09.2014, the operative part of which reads as follows:-

"4. Accordingly, we allow this O.A. and quash the impugned order dated 18.10.2012. We direct the

respondents to consider the promotions of the applicants w.e.f. 01.03.1993 at par with their juniors and further promotion thereafter in the grade of Rs.5500-9000 w.e.f. 01.11.2003. The applicant will also be entitled to consequential benefits of seniority and pay fixation. However, considering the facts and circumstances of the case, we are not inclined to allow any arrears of pay. This exercise will be completed within eight weeks from the date of receipt of a certified copy of this order. No costs."

2. Today, when this case taken up, learned counsel for the alleged contemnor has furnished a copy of orders passed by the respondents on 19.01.2016. Along with the orders of pay fixation, learned counsel has also submitted that one of the petitioners in this case, Shri Manohar Lal has expired and other petitioners, namely, Shri Vikam Singh and Shri R Rajak Dass, did not appear before the Northern Railway, Head Quarter, to collect their orders. Therefore, a copy of the orders were sent to them by post. On perusal of these orders, we are satisfied that the order of this Tribunal has been complied with. Accordingly, this CP is closed. Notice issued to the alleged contemnor is discharged.

(Raj Vir Sharma)
Member(J)

(Shekhar Agarwal)
Member(A)

/vb/